

to work round the clock to keep all the five Sewer Cleaning Machines in working condition.

Enrolment of Government Servant as Advocate

1598. SHRI JEEWAN SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Governments employees while being in service can be enrolled as advocates by a Bar Council; and

(b) if so, the details of the instructions on the subject?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) and (b). According to Govt. of India, Department of Personnel & A.R. U.O. No. D.20774-Estt. (A) dated 15.1.1974 a Government servant can be permitted to enrol himself as an Advocate with the Bar Council but should not engage in the legal profession either independently or otherwise for so long as he continues in Government service.

[*Translation*]

Regulation of Cold Storages in Madhya Pradesh

1599. SHRI SURAJBHANU SOLANKI: Will the PRIME MINISTER be pleased to state:

(a) whether the Madhya Pradesh Government had sent any proposal to the Union Government for the regulation of Cold Storages for approval;

(b) if so, the reaction of the Union Government on the said proposal;

(c) whether the Union Government propose to enact a law for the regulation of cold storages all over the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) Yes, Sir. The Government of Madhya Pradesh had sent a proposal in 1983-84.

(b) The proposal was not approved because at that time Government of India was also contemplating to bring in a central legislation for Cold storage with a view to ensure uniform legislation in the country. The idea of central legislation was, however later dropped. Instead, a model Bill was prepared and circulated and circulated to all the States and they were advised to enact their own legislation in this regard.

(c) No, Sir.

(d) Does not arise.

Works Under N.C.R.

1600. SHRI SANTOSH KUMAR GANGWAR:

SHRIMATI BHAVANA CHIKHALIA:
SHRI SHRAVAN KUMAR PATEL:
SHRI TEJ NARAYAN SINGH:
SHRI BALRAJ PASSI:
SHRI DAU DAYAL JOSHI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the achievements made so far in regard to the development of railways, communications and Surface Transport after the setting up of the National Capital Region Development Board;

(b) the amount spent on the development works so far;

[English]

(c) the amount proposed to be spent during the current five year plan and the amount spent during the current financial year; and

(d) the reasons for slow pace of development?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The Ministry of Railways have taken up following two works in the VIII Plan (i) final alignment survey for the Regional Rail By-pass connecting Khurja, Palwal, Rewari, Rohtak (210 Kms.), (ii) conversion of Delhi-Rewari-Alwar Meter Guage Section to Broad Guage;

The Ministry of Communication has added 50,716 number of telephone lines during VII Plan period and will be providing a further 2.89 lacs telephone connectinos, in NCR, during the VIII Plan.

Out of the total length of 286 Kms. of National Highways to be widened in NCR, the Ministry of Surface Transport has targeted to complete the widening of 186 Kms. in the 9th Plan and the balance of 100 Kms. in IX Plan period.

(b) and (c). Ministry of Railways have allocated Rs.142.85 crores and Ministry of Surface Transport Rs.258 crores on the aforesaid schemes in the VIII Plan. However, details of expenditure incurred are not available with NCR Planning Board. Ministry of Communications, has incurred an expenditure of Rs.76.98 crores in the VII Plan and provided an outlay of Rs.724 crores towards the development of telecommunications in NCR during the VIII Five Year Plan.

Foreign Direct Investment

1601. SHRI PALA K.M. MATHEW: Will the PRIME MINISTER be pleased to state:

(a) the amount of Foreign Direct Investment (F.D.I.) approved during each of the last three years; and

(b) the actual amount of F.D.I. that has come into the country (utilised F.D.I.) during the period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) The amount of Foreign Direct Investment approved during the period from 1992 to 1993 is as under:-

<i>Year</i>	<i>Amount of foreign Direct Investment approved (Rs. in crores)</i>
1991	534.11
1992	3887.54
1993 (upto June)	3951.96

(b) The Reserve Bank of India has reported actual inflow of Foreign Direct Investment during the period as under:-

<i>Year</i>	<i>Rs. in crores</i>
1991	351.43
1992	675.22

unds for JRY in Bihar

1602. SHRI BHOGENDRA JHA: Will the